

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.498/2001

Tuesday this the 12th day of June, 2001

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

1. A.K. Shaji, S/o A.U. Kunjachan,
Asst. Project Officer,
Kerala State Social Welfare Advisory Board,
residing at TC X/117-1 Peroorkada,
Thiruvananthapuram.
2. A. Philipose,
aged 40 years, S/o MA Philipose,
Asst. Project Officer,
Kerala State Social Welfare Advisory Board,
residing at Saket, Nalanchira,
Thiruvananthapuram.Applicants

(By Advocate Mr.P.Nandakumar)
V.

1. Union of India represented by
the Secretary to Government,
Department of Women and Child
Development, Ministry of Human
Resources Development, Shastri Bhavan,
New Delhi.
2. The Executive Director,
Central Social Welfare Board,
Samaj Kalyan Bhavan,
B.12, Qutab Institutional Area,
New Delhi.16.
3. The Chairperson,
Kerala State Social Welfare Advisory Board,
Thiruvananthapuram.Respondents

(By Advocate Mr.R. Madanan Pillai Chenkur)

The application having been heard on 12.6.2001, the
Tribunal on the same day delivered the following:

O R D E R

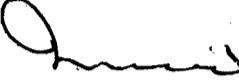
HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

After making submission for quite some time,
learned counsel for applicants seeks permission to

contd....

withdraw this application with liberty to move afresh in case the applicants are aggrieved by any decision of the Government in regard to merger of cadre. Liberty is granted and the application is dismissed as withdrawn. No costs.

Dated the 12th day of June, 2001


T.N.T. NAYAR
ADMINISTRATIVE MEMBER

(s)


A.V. HARIDASAN
VICE CHAIRMAN

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